

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2293
ANSWERED ON:06.12.2012
WATER DISPUTE TRIBUNAL
Lal Shri Kirodi

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is contemplating to set up a single tribunal in place of all the water Dispute Tribunals;
- (b) if so, the details thereof along with the number of existing water Dispute Tribunals; and
- (c) the steps taken by the Government to set up a single forum for all interstate water disputes in the country and to give the said body a quasi-judicial status?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) & (c) The proposal to set up a standing tribunal to adjudicate interstate river water disputes is at conceptual stage.
- (b) At present there are 5 no. of inter-State river water disputes referred under Inter State River Water Disputes (ISRWD) Act, 1956 to the tribunals.. Their details are as follows:

S.No.	River/Rivers concerned	States	Date of Reference to the Central Government	Date of Reference to the Tribunal	Present Status
-------	------------------------	--------	---	-----------------------------------	----------------

1. Ravi & Beas Punjab, Haryana and Rajasthan _____ April, 1986 Report under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is sub-judice. Further report under Section 5(3) pending
2. Cauvery Kerala, Karnataka, Tamil Nadu and Pudducherry July, 1986 June, 1990 Report under section 5(2) given on 5.2.2007. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court pending and the matter is sub-judice. Further report under Section 5(3) pending
3. Krishna Karnataka, Andhra Pradesh and Maharashtra September, 2002 April, 2004 Report under section 5(2) given on 30.12. 2010. Further report under Section 5(3) to be given.
4. Mahadayi Goa, Karnataka (Mandovi) and Maharashtra July, 2002 November, 2010 Report under section 5(2) to be given
5. Vansadhara Andhra Pradesh & Orissa February, 2006 March, 2010 Report under section 5(2) to be given